

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00577/2018

Dated Tuesday the 15th day of May Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

Dr. J. Gerard Rakesh,
S/o. R. Joseph Suresh,
No. 25/B, Second Cross,
Pavazha Nagar,
Puducherry 605005.Applicant

By Advocate M/s. V. Vijay Shankar

Vs

1. The Director General,
Indian Council of Medical Research (ICMR),
V.Ramalingaswamibhawan,
Ansari Nagar, New Delhi 110029.
2. The Director,
Vector Control Research Centre,
Indira Nagar, Puducherry 605006.Respondents

By Advocate Ms. Sunitha Kumari

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to consider the representation made by the applicant on 12.02.2018 and 07.05.2018 regarding the allotment of marks for additional qualification / experience / research papers etc for selection and appointment to the post of Scientist B under the 2nd respondent institute and pass such other order or orders as may be deemed fit and thus render justice.”

2. It is submitted that applications were invited by the respondents for Direct Recruitment through written test and interview for filling up three posts of Scientist-B in PB-3 of Rs. 15,600-39,100 + GP Rs. 5400 in Medical and Non-Medical fields at Vector Control Research Centre, Puducherry. The applicant appeared in the written test and thereafter, he was directed to appear for a personal discussion on 29.01.2018. Although the applicant appeared for personal discussion, the results of selection have still not been announced.

3. Attention is drawn to Annexure A1 circular dt. 17.11.2015 regarding criteria for selection to the post of Scientist-B (DR) which indicates a weightage of 40 marks for the written test, 30 marks for additional qualification / experience, research output etc., and 30 marks for performance in interview. It is submitted that in terms of the academic credentials of the applicant, he was entitled to substantial marks under the category of additional qualification / experience and

research output. As the applicant apprehended that his achievements might be under-assessed, he made Annexure A4 representation dated 12.02.2018 followed up by another representation dt. 07.05.2018 for proper assessment. It is submitted that the applicant would be satisfied if the respondents are directed to consider his representation in accordance with the standing instructions in this regard.

4. Ms. Sunitha Kumari takes notice for the respondents and submits that there is no objection to considering a representation.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A4 representation of the applicant dt. 12.02.2018 followed by the one dated 07.05.2018 and take a view while finalising the selection of candidates for the posts advertised.

6. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam)
Member(A)
15.05.2018

SKSI